

OA 523/87

Tribunal's Order

Dated: 24.6.92

None for the applicant. Mr. M.I. Sethna for the respondents.

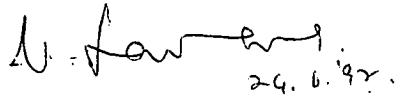
The case is on board for final hearing today. It was taken up on 11.10.91, 22.11.91, 7.2.92, 10.4.92 and finally today i.e. on 24.6.92.

The learned counsel for the respondents pointed out that the applicants are not pursuing the matter and they are not being represented personally or through their counsel.

Since none is present today and this is a matter arising from W.P. 233/85 which came to this Tribunal under section 29 of Administrative Tribunal's Act. 1985. So it is of no use to prolong the proceeding. The case is dismissed for non-prosecution as well as default of the applicant.



(J.P.SHARMA)  
M(J)

  
24.6.92.

(USMAN SAVARA)  
(A)